

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Sufactanta India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 06.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Vipin Jai, Advocate

For the Respondent(s): Mr. Ayush S. Sahni, Advocate

**ORDER**

Learned counsel for the petitioner states that a copy of paper book shall be handed over to the counsel for the respondent today itself.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner. Learned counsel for the respondent may also file his vakalatnama along with the reply.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 11.10.2018.

Sdl—

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**